

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-305**  
IB-416(ND)2020

**IN THE MATTER OF:**

Shaurya Aeronautics Pvt Ltd.

**Vs**

M/s Aircar Airlines Pvt Ltd.

....Applicant

....Respondent

**SECTION**

U /s. 9 of (IBC)

Order delivered on 20.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Manan Batra, Adv. Karan Singh  
For the Respondent : Ms. Sakshi Jain

**ORDER**

Ms. Sakshi Jain, appeared on behalf of Corporate Debtor/respondent and undertakes to file Vakalatnama along with the reply. Let the same be filed within one week from today after serving advance copy of the same to the Ld. Opposite Counsel.

Ld. Counsel for petitioner is directed to file rejoinder, if any, within one week from the date of receiving of the reply from the Corporate Debtor/respondent after serving advance copy of the same to the Ld. Opposite Counsel. List the case on **13.03.2020**.

**Sd/-**  
**(K.K. VOHRA)**  
**MEMBER (T)**

**Sd/-**  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Chirag)